

[Shri Jawaharlal Nehru]

may very well be—we cannot say—slight error on their part—of course, in the air, there are no markings—of a few miles, or it may be deliberate. Two or three miles will be covered in a few seconds before going back.

**Shri N. Sreekantan Nair (Quilon):** Have you not got anti-aircraft guns?

**Shri Jawaharlal Nehru:** Anti-aircraft guns are not used on such occasions. They are not set there to be used just then and there. They are not spread out all over the face of the country. There are various installations in other places and to protect them anti-aircraft guns are set. Therefore, if I may say with all humility, there is nothing to get excited about here.

**Shri Hem Barua:** Sir, on a point of order.

**Mr. Speaker:** There is no point of order. Now, papers to be laid on the Table.

**Shri Hem Barua:** Sir, on a point of order. May I say . . .

**Mr. Speaker:** Order, order. I am not allowing it.

**Shri Hem Barua:** Here is a Defence Minister who has made a categorical statement that Pakistan aircraft has violated our territory. Now the Prime Minister says . . .

**Mr. Speaker:** Order, order. He should resume his seat.

12.28 hrs.

RE. CALLING ATTENTION NOTICE

**श्री बूटा सिंह (मोगा):** अध्यक्ष महोदय, राजघाट के सामने करीब ५० हरिजन भूखे मर रहे हैं कई दिन से उन की नौकरी का कोई इन्तजाम नहीं किया गया है. न उन के बारे में अखबारों में कुछ आ रहा है।

(Interruptions) मैंने कालिग अटेंशन भी दिया है उसका कोई (Interruptions)

**अध्यक्ष महोदय :** मैं यहां नहीं बतला सकता कि कालिग अटेंशन नोटिस का क्या हुआ ।

**श्री बूटा सिंह :** उन में बच्चे हैं, औरतें हैं, बूढ़े हैं। उन की हालत बहुत खराब है। उन के लिये डाक्टर का कोई इन्तजाम नहीं किया गया है। (Interruptions)

**एक माननीय सदस्य :** उन की डिमांड क्या है ।

**अध्यक्ष महोदय :** अब आप बैठ जायें ।

**श्री बूटा सिंह :** मंत्री उन की तरफ कोई ध्यान नहीं दे रहे हैं ।

PAPERS LAID ON THE TABLE

ARMED FORCES (SPECIAL POWERS) CONTINUANCE ORDINANCE.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to lay on the Table a copy each of the following papers:

- (1) The Armed Forces (Special Powers) Continuance Ordinance, 1964 (No. 1 of 1964) Promulgated by the President on the 2nd April, 1964, under provisions of article 123(2)(a) of the Constitution.
- (2) Explanatory statement giving reasons for immediate legislation by the Armed Forces (Special Powers) Continuance ordinance, 1964, as required under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-2630/64].